

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.550/93

DATE OF DECISION: 21.6.93

V.V.Mohandas

.. Applicant

Mr.M.R.Rajendran Nair

.. Advocate for the Applicant

vs.

1. Telecom District Engineer,
Alleppey.

2. Sub-divisional Officer,
Telegraphs,
Thiruvalla.

.. Respondents

Mr.Karthikeya Panicker

.. Advocate for the
Respondents.

CORAM:

THE HON'BLE MR.JUSTICE C.SANKARAN NAIR, VICE CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN, ADMINISTRATIVE MEMBER

JUDGMENT

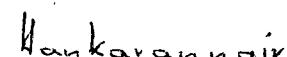
C.SANKARAN NAIR(J),VICE CHAIRMAN:

We have heard learned counsel for applicant and Additional Standing Counsel for respondents. In the circumstances applicant should raise his grievances before the Chief General Manager, Telecom, Kerala Circle, Trivandrum at least in the first instance. If he makes a representation within four weeks from today, the aforesaid officer shall take a decision thereon on merits within three months of the date of receipt of the representation.

2. Application disposed of. No costs.



R.RANGARAJAN
ADMINISTRATIVE MEMBER



C.SANKARAN NAIR(J)
VICE CHAIRMAN

Dated the 21st June, 1993.